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copy of Notification No. M. 1-56] 55-11, dated the 25th June, 1958, publishing the Himachal Pradesh Food Adulteration Rules, 1958, issued by the Himachal Pradesh Administration. [Placed in Library. *See* No. LT-795/58.]

Sir, on behalf of Shri D. P. Karmarkar, I beg to lay on the Table, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, a copy of the Ministry of Health Notification G.S.R. No. 514, dated the 20th June, 1958, publishing further amendments in the Prevention of Food Adulteration Rules, 1955. [Placed in Library. See No. LT-768/58.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE DELHI MOTOR VEHICLES RULES, 1940

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under subsection (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications publishing certain amendments in the Delhi Motor Vehicles Rules, 1940, issued by the Delhi Administration:—

- Notification No. F. 12|25[52-MT|Home, dated the 24 th February, 1958.
- (ii) Notification No. F. 12|138|57-MT|Home, dated the 24th February, 1958. [Placed in Library. *See* No. LT-693/58 for (i) and (ii).]

REPORT ON THE INQUIRY INTO THE CENTRAL BHOWRAH COLLIERY ACCIDENT

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table a copy of the Ministry of Labour and Employment Notification S.O. No. 1544, dated the 19th July, 1958, publishing the RepoTt of the Court of Inquiry appointed under section 24 of the Mines Act, 1952, to inquire into the accident which occurred on the 20th February, 1958, at the Central Bhowrah Colliery.

[Placed in Library. See No. LT-758/58.1

NOTIFICATION PUBLISHING THE NAVY (JUDICIAL REVIEW) REGULATIONS, 1958

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy of the Ministry of Defence (Navy Branch) Notification S.R.O. No. 108, dated the 15th February, 1958, publishing the Navy (Judicial Review) Regulations, 1958. [Placed in Library, Sec No. LT-609|58.]

NOTIFICATION PUBLISHING THE UNION DUTIES OF EXCISE (DISTRIBUTION) RULES, 1958

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (2) of section 5 of the Union Duties of Excise (Distribution) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 183, dated the 10th January, 1958, publishing the Union Duties of Excise (Distribution) Rules, 1958. [Placed in Library. See No. LT-585|58.]

NOTIFICATION PUBLISHING THE ADDI-TIONAL DUTIES OF EXCISE (DISTRIBUTION) RULES, 1958

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under subsection (2) of section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 184, dated the 10th January, 1958, publishing the Additional Duties of Excise (Distribution) Rules, 1958. [Placed in Library. See No. LT-586|58.]

NOTIFICATION PUBLISHING THE ESTATE DUTY (DISTRIBUTION) RULES, 1958

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under subsection (2) of section 6 of the Estate

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NOTIFICATION PUBLISHING THE GIFT TAX **RULES, 1958**

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under subsection (4) of section 46 of the Gift-tax Act, 1958, a copy of the Central Board of Revenue Notification G.S.R. No. 430, dated the 27th May, 1958, publishing the Gift Tax Rules, 1958. [Placed in Library. See No. Lt-779/58.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE FERTILIZER (CONTROL) ORDER. 1957 AND EMPOWERING CERTAIN OFFI-CERS TO FUNCTION AS CONTROLLERS

SHRI M. V. KRISHNAPPA: Sir, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955 a copy of the Ministry of Food and Agriculture (Department of Agriculture) Notification G.S.R. No. 358, dated the 28th April, 1958, publishing certain amendments in the Fertilizer (Control) Order, 1957. [Placed in Library. See No. LT_r771|58.]

I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Agriculture) empowering certain officers in States to exercise the functions of the Controller in respect of clauses 4 and 21 of the Fertilizer (Control) Order, 1957:-

- (i) Notification G.S.R. No. 359, dated the 2nd May, 1958.
- (ii) Notification G.S.R. No. 513, dated the 20th June, 1958.
- (iii) Notification G.S.R. No. 559, dated the 30th June, 1958.
- $\langle i \rangle$) Notification G.S.R. No. 560, dated the 30th June, 1958.

[Placed in Library. See No. LT-771/58 for (i) to (iv).]

on the Table

SEVENTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1957-58)

SHRI AMOLAKH CHAND (Uttar Pradesh): Sir, I beg to lay on the Tabic a copy of the Seventh Report of the Public Accounts Committee (1957-58) on the Appropriation Accounts (Civil) 1953-54 and 1954-55 and Audit Report (Civil) 1956—Part I.

'REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE TRADE AND MERCHANDISE MARKS BILL, 1958, TOGETHER WITH THE EVIDENCE TENDERED BEFORE THE COMMITTEE.

SHRI AKHTAR HUSAIN (Uttar J Pradesh): Sir, I beg to lay on the I Table Report of a copy of the the Joint Committee of the Houses on the Bill to provide for the registration and better protection of trade marks and for the prevention of the use of fraudulent marks on merchandise. I: also beg to lay on the Table a copy of I the evidence tendered before the j Joint Committee of the Houses on the Trad" and Merchandise Marks Bill, 1958.

MESSAGES FROM THE LOK SABHA

- I. THE APPROPRIATION (RAILWAYS) No. 3 BILL, 1958
- II. THE MINERAL OILS (ADDITIONAL **DUTIES OF EXCISE AND CUSTOMS) BILL, 1958**
- THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL, 1957

SECRETARY: Sir, I have to report to the House the following messages